

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10126-10127/2023

(Arising out of impugned final judgment and order dated 25-07-2023 in CRLRA No. 130/2018 25-07-2023 in CRLRA No. 131/2018 passed by the High Court of Judicature at Bombay)

VIPUL PRAMODCHANDRA SHAH & ANR.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

( IA No.163698/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

**ITEM NO.38**

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10531/2023

([TO BE TAKEN UP ALONG WITH SLP(Cr1) No.10126-10127/2023.]...FOR ADMISSION and I.R. and IA No.169692/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 01-09-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Anish R. Shah, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioner(s) states that he has checked the website of the High Court of Bombay yesterday evening and the reasoned order was

not uploaded.

On 25<sup>th</sup> August, 2023, we had passed an order primarily based on the statement given by the learned counsel for the petitioner(s) that he had checked the website of the High Court of Bombay till yesterday evening i.e. 24<sup>th</sup> August, 2023 that the reasoned order has not been uploaded.

In view of that statement, we have required the Registrar General of the High Court of Bombay to send us the status report. On record we find the Report of the Registrar General dated 28<sup>th</sup> August, 2023, according to which, the reasoned order was digitally signed and sent to the concerned Section for uploading on the evening of 21<sup>st</sup> August, 2023 but as the concerned official has left by that time. On the next morning i.e. on 22<sup>nd</sup> August, 2023, the order was uploaded at 09.55 A.M. on the official website of the High Court of Bombay. It is also stated in the report that as per the case information system, the reasoned order has uploaded on 22<sup>nd</sup> August, 2023 on the official website of the High Court.

In that view of the matter, we are pained at the fact that the learned counsel for the petitioner(s) has given a wrong statement requiring us to pass orders for calling for status report of the Registrar General of the High Court of Bombay

and also making observations uncalled for the practice of not uploading the reasoned orders in time.

This Court exercise jurisdiction under Article 136 of the Constitution and the Special Leave Petitions are, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)